

TRAVEL ASSIST CARD

UTN- IRDA/NL-HLT/BAGI/P-T/V.I/458/13-14

TRAVEL ASSIST CARD

IMPORTANT

Please make sure you read and fully understand this Document before you travel from the Republic of India. Please also read carefully the full details of the procedure for obtaining assistance and claims. Failure to follow the instruction given could result in rejection of the claim

This policy clause is applicable for the different Travel Plans listed. The sections covered under the respective plans are given in the table below.

Plan opted	Sections Applicable
Travel Assist Classic	Section-A to Section - T (except Section- H)
Travel Assist Premium	Section-A to Section-T
Travel Assist Privileged	Section-A to Section-T

Whereas the Insured has made to Bajaj Allianz General Insurance Company Ltd (hereinafter called the "Company"), a proposal which is hereby agreed to be the basis of this Policy and has paid the premium specified in the Schedule, now The Company agrees, subject always to the following terms, conditions, exclusions, and limitations, to indemnify the Insured in excess of the amount of the Deductible and subject always to the Sum Assured against such loss as it's herein provided.

A OPERATIVE PARTS

1. Section A: Personal Accident

1.1 The company will pay the Section A Sum Assured specified in the Schedule if the Insured sustains Accidental Bodily Injury during the course of The Insured Journey and such Bodily Injury is within 12 months of the date upon which it was sustained the sole and direct cause of the

1.1.1 Insured's death,

1.1.2 Permanent Total Disablement,

1.1.3 Total and irrecoverable loss of both eyes and two limbs or of one eye and one limb.

1.2 Provided always that the policy will not pay under more than one of the foregoing sub clauses in respect of the same accident and in excess of the amount stated in the schedule.

1.3 The company will be liable to pay 50% of the Sum assured stated in the schedule in respect of the death of the insured person if the insured person's age is under 18 years; to be calculated at the time of affecting this insurance.

2. Section B: Medical Expenses & Medical Evacuation & Repatriation

2.1 The company will indemnify the Insured up to the Section B Sum Assured specified in the Schedule in respect of:

2.1.1 The Medical and related expenses incurred by the Insured for medical treatment outside India. The expenses covered would include physician services, hospital and medical services and local emergency medical transportation. Dental Services for immediate relief of dental pain are covered up to the amount specified in the schedule. However dental care rendered necessary as a result of a covered accident shall be subject to the limit of cover as stated in the policy.

2.1.2 Medical Evacuation to a hospital in the Republic Of India required as a result of Accidental Bodily Injury and/or Sickness and/ or Disease occurring or having first manifested itself during an Insured Journey. The Medical Evacuation will have to be pre-approved by the Insurance Company / Claims Administrator of the Insurance Company.

- 2.1.3 The Cost of repatriating the Insured's remains to India, or up to an equivalent amount for the burial or cremation of the Insured in the country where the death occurred in the event of the Insured's death outside of India as a result of Accidental Bodily Injury and/or Sickness and/or Disease occurring or having first manifested itself during an Insured Journey. These expenses should be pre-approved by the Insurance Company / Claims Administrator prior to the remains is prepared for transportation to the Republic of India or for local burial or cremation.
- 2.1.4 In case of Medical Evacuation to hospital in India as per 2.1.2 above and if approved by the Insurance Company / Claims Administrator, and subject to the Section B Sum Assured remaining (if any), The company will also indemnify the Insured in respect of the Medical Expenses incurred by him within India to continue medical treatment commenced by the Insured outside of India, as a result of the Insured first having sustained Accidental Bodily Injury and/or Sickness and/or Disease during the course of the Insured Journey. The Company's liability to make payment hereunder shall be limited to a period of 90 days from and including the date upon which the aforesaid Accidental Bodily Injury and/or Sickness and/or Disease occurred or first manifested itself, and to Medical Expenses at the Usual and Customary Level.
- 2.1.5 The deductible applicable as per the schedule of the policy would be applicable in respect of each and every claim made under the policy and the company's liability in all claims put together under Section B would be restricted to the Section B Sum Assured as per the schedule of the policy during the policy period.

Exclusions applicable to Sections A & B

- 2.2 The company shall be under no liability to make payment in respect of any routine physical or other examination where there is no objective indication of impairment of normal health, and for medical treatment obtained within the Republic of India save as provided for under Section B 2.1.4
- 2.3 The company shall be under no liability to make payment of any Medical Expenses incurred beyond the expiry of the Policy Period, save as provided for under Section B 2.1.4.
- 2.4 The company shall be under no liability to make payment hereunder in respect of any Claim directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:
- 2.4.1 Where the insured is:
- 2.4.1.1 Travelling against the advice of a Physician; or
- 2.4.1.2 Receiving or on a waiting list for specified medical treatment declared in the Physician's report or certificate provided by the Insured in his proposal; or
- 2.4.1.3 Travelling for the purpose of obtaining treatment; or
- 2.4.1.4 In receipt of a terminal prognosis for a medical condition.
- 2.4.2 Suicide, attempted suicide or willfully self-inflicted injury or illness, mental disorder, anxiety/stress / depression/nervousness having no underlying physical illness as a cause; venereal disease, alcoholism, drunkenness or the abuse of drugs.
- 2.4.3 Any injury, illness, death, loss, expenses or other liability attributable to HIV (Human Immunodeficiency Virus) and/or any HIV related illness including AIDS (Acquired Immune Deficiency Syndrome) and/or any mutant derivative or variation thereof however caused.
- 2.4.4 The participation of the Insured unless under supervision of a trained professional in winter sports, mountaineering (where ropes or guides are customarily used), caving or potholing, hunting or equestrian, skin diving or other underwater activity, rafting or canoeing involving white water rapids, yachting or boating outside coastal waters (2 miles), professional sports or any other hazardous or potentially dangerous sport.
- 2.4.5 The participation of the Insured in riding or driving in races or rallies.
- 2.4.6 Losses arising from Accidents as a driver on motorized vehicles unless at the time of the Accident the insured is in possession of a current full international driving license and while riding a two wheeler is wearing a safety crash helmet.
- 2.4.7 Losses arising directly or indirectly from manual work or hazardous occupation, self-exposure to needless peril (except in an attempt to save human life), or if engaging in any criminal or illegal act.
- 2.4.8 Pregnancy, resulting childbirth, miscarriage, abortion, or complication arising out of any of the foregoing.
- 2.4.9 Experimental, unproven or non-standard treatment.
- 2.4.10 Treatment by any other system other than modern medicine (also known as Allopathy).
- 2.4.11 The cost of spectacles, contact lenses, and hearing aids, crutches, and all other external appliances and/or devices whether for diagnosis or treatment.
- 2.4.12 Any medical condition or complication arising from it which existed before the commencement of the Policy Period, or for which care, treatment or advice was sought, recommended by or received from a Physician.

3 Section C: Loss of Checked Baggage

The company will pay the Insured up to the Section C Sum Assured specified in the Schedule in respect of the complete and permanent loss or destruction of the Insured's Checked Baggage, save that The company may, in its sole and absolute discretion, opt to reinstate or replace the Checked Baggage as an alternative to making payment to the Insured hereunder.

It is a condition precedent to the Company's Liability hereunder that upon discovering the loss of Checked Baggage the Insured shall obtain a relevant property irregularity report from the Airline and submit the same to the Insurance Company / Claims Administrator in the event of a Claim.

- 3.1 The Company's liability to make payment shall not arise until liability is admitted by the Airline.
- 3.2 The company's liability will be restricted to maximum of 50 % of the Sum assured (as per the schedule of the policy) per piece of baggage and 100 % of the sum insured for all pieces of checked in baggage put together. Any Claim for any item lost in respect of which the claim exceeds Rs 6000/- or other currency equivalent must be supported by documentation evidencing the insured's ownership of the same, such documentation to be submitted to the Insurance Company/ Claims Administrator in the event of a claim. In the absence of this, the maximum liability shall be restricted to 50% of the cost of this item, subject to maximum Rs 6000/-.
- 3.3 In case of the same baggage being covered under any other insurance the policy will contribute its rate able proportion.
- 3.4 The Company's payment to the Insured will be reduced by:
 - 3.4.1 Any payment made under Section D below, and
 - 3.4.2 Any sum for which the Airline is liable to make payment.

Exclusions applicable to Section C

- 3.5 The self-carried baggage is specifically excluded from the policy coverage.
- 3.6 Partial destruction of baggage or missing of contents from the baggage is not covered under the policy.
- 3.7 The company shall be under no liability to make payment hereunder in respect of any Claim for valuables.

4. Section D: Delay of Checked Baggage

The company will pay the Insured up to the Section D Sum Assured specified in the Schedule in respect of the Insured's emergency purchase of toiletries, medication and clothing to replace those contained in Checked Baggage, the arrival of which is delayed by more than 12 hours beyond the time of the Insured's arrival at the intended destination outside of India.

Exclusions Applicable to Section D

- 4.1 Delay of baggage when the intended destination is in India

Specific Condition

- 4.2 It is a condition precedent to the Company's Liability hereunder that upon discovering the delay in arrival of the Checked Baggage the Insured shall obtain written non-delivery confirmation from the Airline along with the period of delay, which must be submitted to the Insurance Company / Claims Administrator in the event of a Claim.
- 4.3 In case of more than one claim during the insured journey the Company's liability in all claim put together will be restricted to the Section D Sum Insured. The time deductible of 12 hrs will apply separately for every claim.

5. Section E: Loss of Passport

In the event of the Insured's loss of his passport, The Company will pay the Insured the Section E Sum Assured (less the deductible) specified in the Schedule towards expenses necessarily incurred by the Insured in obtaining a duplicate or fresh passport.

Exclusions Applicable to Section E

- The company shall be under no liability to make payment for:
- Loss or damage to the Insured's passport as a result of the confiscation or detention by customs, police or any other authority.
- 5.1 Loss which is not reported to the appropriate police authority within 24 hours of the discovery of the loss, and in respect of which an official report has not been obtained.
 - 5.2 Loss caused by the Insured's failure to take reasonable steps to guard against the loss of the passport.

6. Section F: Personal Liability

The company will indemnify the Insured up to the Section F Sum Assured (less the deductible) specified in the Schedule against any legal liability incurred by the Insured in his private capacity to pay Damages for third party civil Claims arising out of Accidental Bodily Injury or Accidental Property Damage occurring during an Insured Journey.

- 6.1 No Deductible shall be applicable in respect of the legal liability incurred by the Insured in his private capacity to pay Damages for third party Accidental Bodily Injury.
- 6.2 The Company's liability to indemnify the Insured under this Section shall be to the extent finally determined by a foreign court of law or otherwise as consented to in advance by the Company. In the event that legal action is taken against the Insured within India, it is a condition precedent to the Company's liability hereunder that the Insured shall:
 - 6.2.1 give immediate written notice to The company to the address specified in the Schedule, and
 - 6.2.2 not incur any defense costs or expenses, admit liability for or settle or attempt to settle, make any admission or offer any payment or otherwise assume any contractual obligation with respect to any claim or claimant without the prior written consent of the Company, which shall be entitled (but in no case obligated) at any time to take over and conduct in the name of the Insured the defense and/or settlement of any action or claim and shall be entitled at all times to receive the Insured's cooperation and assistance and to appoint lawyers on the Insured's behalf. Any and all costs and expenses incurred by The Company or the lawyers appointed by The Company shall be a first charge on the Sum Assured hereunder.
- 6.3 The company shall not settle any claim without the express consent of the Insured, but if the Insured refuses an available settlement recommended by the company then the Company's liability shall thereafter be restricted to the amount by which the claim could have been settled.

Exclusions Applicable to Section F

The company shall not be under any liability to make payment for Claims arising out of:

- 6.4 The Insured's liability to any employee (whether under a contract of or for services);
- 6.5 Bodily Injury to and/or Property Damage to property belonging to the Insured's Family, any co-worker of the Insured, and any travelling companion of the Insured;
- 6.6 Any liability for Bodily Injury and/or Property Damage arising directly or indirectly from or due to:
 - 6.6.1 Livestock belonging to the Insured or in the Insured's care, custody or control;
 - 6.6.2 Any willful, malicious, criminal or unlawful act, error, or omission;
 - 6.6.3 The pursuit of any trade, business of profession, employment or occupation;
 - 6.6.4 The ownership, possession or use of vehicles, aircraft, or watercraft;
 - 6.6.5 Parachuting, hand-gliding, hot air ballooning or the use of firearms or any other dangerous or hazardous activity;
 - 6.6.6 The use or misuse of any alcohol, hallucinogenic substance, drugs (except those used as medically prescribed), or drug addiction;
 - 6.6.7 The supply of goods or services;
 - 6.6.8 Any form of ownership or occupation of land or buildings (other than occupation only of any temporary residence);
 - 6.6.9 Any professional liability arising out of the insured's profession/activities.

7. Section G - Hijack cover

For each 24 hour period the insured is detained by hijackers following hi-jacking of any aircraft in which the insured is traveling, The Company will pay the sum specified in the schedule subject to the maximum limit specified in the schedule. All other policy terms and conditions shall remain unaltered.

8. Section H - Trip Delay

Subject to all other terms and conditions, if the air craft on which the insured is booked to travel from India is delayed beyond 12 hours than the original scheduled departure time, The company will pay the sum mentioned in the schedule for every 12 hours delay in excess of 12 hours, subject to the maximum amount mentioned in the schedule.

However, The Company will not pay,

1. for any departure which is delayed as a result of the insured or any other person who have arranged to travel with failing to check-in correctly as required by the airlines
2. for any delayed departure caused by strike or industrial action known to exist or was anticipated at the time the trip was booked
3. if the air craft is taken out of service on the instructions of the Civil Aviation Authority or similar authority

9. Section I- Emergency Cash Advance

In case of this section being available under the Travel Plan selected by the insured and shown in the schedule of the policy issued to him/her:

This is an assistance service when the insured person requires emergency cash following incidents like theft/burglary of luggage/money or hold up. The assistance company shall co-ordinate with the insured person's relatives in India to provide

emergency cash assistance to the insured person as per his requirement, up to the limit specified in the policy schedule.

As soon as the need arises insured person calls up Assist Card International on the telephone number indicated in the policy schedule.

Assist Card International shall verify the details of the insured and ascertain the amount of cash required, local contact in India who can provide payment security including delivery charges through credit card or close relatives

Assist Card International organizes cash delivery after obtaining payment security from insured or his relatives.

10. Section J-Pre -Existing Illness coverage:

The company will pay the insured up to the sum insured specified in the schedule in respect of the medical expenses incurred in the treatment of the pre existing ailments declared in the proposal form and mentioned specifically in the policy schedule. The expenses will be limited to the amount mentioned in the coverage and will not be payable under the Medical Expenses section B of the policy schedule. This benefit will however be not available for the undeclared pre existing ailments or their complications.

11. Section K - FAMILY VISIT COVERAGE

In the being as a result of an accidental injury or sickness covered under the policy and the attending physician in writing advises the necessary attendance of a Family Member of the Insured and provided the anticipated hospitalization is over ten days and is within the policy validity period plus 7 complementary days, The company will reimburse the actual cost of economy class transportation by the most direct route via a common carrier subject to maximum the sum insured. For this purpose, family member shall mean spouse, parent, sibling and in laws of the insured.

12. Section L - Bail Bond Insurance

Subject to all other terms and conditions if the insured is arrested for any inadvertent law breaking during his/her travel overseas The Company would lend the amount as mentioned in the schedule towards the bail amount for release. However, The Company will not pay,

1. For any bail amount where the insured has been charged for breaking the law with Criminal Intent
2. For any bail amount where the insured has been charged for over speeding in a vehicle.

13. Section M - MINORS' ESCORT

Subject to all other terms and conditions, if the insured is hospitalized due to an illness or accident covered under the policy and he is the only companion of a child (or children) under the age of 15 years who is (are) also insured under BAGIC , then if the insured is not able to take care of the child (or children) , The company will reimburse the actual cost of economy class transportation by the most direct route via a common carrier subject to maximum the sum insured, for the relative to accompany the child(or children) back to their permanent place of residence in India.

14. Section N - Stay of Visiting Family Member:

Subject to all other terms and conditions, if the Family visit benefit is approved by the company, and if the family member is abroad alone, and without any other family members or personal friends, during said period, then the lodging expenses incurred by the accompanying relative for a maximum period of 10 (ten) days will be assumed by the company subject to the sum insured and limits mentioned in the schedule.

15. Section O - DIFFERENCE IN AIRFARE DUE TO DELAYED OR EARLY RETURN

Subject to all other terms and conditions of the policy, if the insured return back to India due to illness or accident is cancelled or delayed then The company will pay for the fare difference for a tourist or economy class return ticket when the insured's original return ticket was issued at a reduced rate and with a fixed or limited return date, and such return date cannot be met due to the insured's illness or accident covered under the policy

16. Section P- HOTEL EXPENSES:

Subject to all other terms and conditions of the policy, if the attending physician prescribes mandatory bed rest after hospitalization for a minimum period of 5 (five) consecutive days for an illness or accident covered under the policy, then The company will reimburse the insured for hotel lodging expenses (excluding extras), subject to the sum insured and the daily limit mentioned in the policy schedule

In the event of the insured travelling on a business trip and is hospitalized due to an illness or accident covered under the land is unable to resume his duties then the company will reimburse the cost incurred to send a replacement colleague (travelling expenses only in same class as the insured being replaced originally travelled) for completion of the project up to the maximum specified in the Schedule provided the replacement staff is also insured with BAGIC.

18. Section R - LEGAL ASSISTANCE IN CASE OF RESPONSIBILITY IN AN ACCIDENT

Subject to all other terms and conditions of the policy, In case the insured is charged with responsibility in an accident in a country where company renders its assistance services, an attorney will be placed at the disposal of the insured who makes such a request, in order to take charge of his/her civil or criminal defense. The company will advance, as a loan and to be refunded by the insured the amounts corresponding to lawyer fees and trial expenses

19. Section S - BAGGAGE TRACKING

Subject to all other terms and conditions of the policy, The company will assist the insured abroad by all means at its reach to try to locate lost pieces of luggage that have been shipped in the luggage compartment of the same international flight on which the insured was traveling. The Company in association with ASSIST-CARD provides insured, within the document-holder with codified luggage tags for identification purposes. In order to facilitate luggage identification in case of loss, it is essential to have those luggage tags affixed to it for the whole duration of the trip.

20. Section T - CONCIERGE SERVICES

The company can provide on best effort basis miscellaneous information to the insured related to the and during the Policy Holder's trip. The below are assistance services which will be tried to be arranged and are not guaranteed. The information services will comprise the following and charges if any incurred will be debited to insured's account directly:

20.1 TRANSPORTATION ARRANGEMENTS

The company will arrange upon the specific request of the Policy Holder for the transfers in and out of airports and transportation between different destinations once the Policy Holder is abroad. Reservation of transportation will be arranged subject to the availability of the transportation companies.

20.2 WEATHER INFORMATION

The company can give the customer the latest information regarding the weather forecast for the destination the client is traveling to or the location he/she is currently located.

20.3 VISA INFORMATION

The company will provide information on how to obtain visas to different countries, regarding documents needed, current applicable fees, etc

20.4 HOTEL BOOKING

The company can, upon request, find the best rates and book hotel rooms for its Policy Holders. Reservation of lodging will be arranged provided hotel rooms are available.

20.5 EVENT INFORMATION

The company can, upon request, provide on best effort basis information on coming events, spectacles shows and entertainment programming in general on the location the Policy Holder is traveling to or staying at.

20.6 EXCHANGE INFORMATION

The company can, upon request, inform the Policy Holder about applicable exchange rates between his/her country's currency and that of the country they are traveling to or located.

20.7 TRANSLATION SERVICES

The company can provide immediate translation services from the Policy Holder's native language to that spoken in the country he/she is traveling to or located.

20.8 RESTAURANT INFORMATION

The company can, upon request, provide information on the most popular and fashionable restaurants in the location the Policy Holder is traveling to or located.

20.9 LOCATION INFORMATION

The company can, upon request, inform the Policy Holder about traveling directions and/or the best way to his/her desired destination.

20.10 TRAVEL HELP DESK

The company will be at the policy holder's disposal 24 hours a day and 365 days a year to help the Policy Holders with their general travel arrangements.

20.11 RELIGIOUS SERVICES INFORMATION

The company can, upon request, inform the Policy Holder about religious services in the policy holder's current or future location.

The company can provide information on local regulations at the Policy Holder's current or future location.

The company can, upon request, inform the policy holder about prophylaxis requirements of the Policy Holder's desired destination

21. Specific Condition for Concierge Services: The concierge services mentioned above are of information kind and any cost incurred for services of bookings, transportation and translation etc will be charged to the insured.

B DEFINITIONS

The following words or terms shall have the meaning ascribed to them wherever they appear in this Policy, and references to the singular or to the masculine shall include references to the plural and to the female wherever the context so permits:

1. An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.
2. Alternative treatments- Alternative treatments are forms of treatments other than treatment "Allopathy" or "modern medicine" and includes Ayurveda, Unani, Sidha and Homeopathy in the Indian context.
3. Any One Illness: Any one illness means continuous period of illness and it includes relapse within 45 days from the date of last consultation with the Hospital/ Nursing home where treatment may have been taken
4. "Airline" means a public airline that holds a proper license for the jurisdiction in which it operates and that operates scheduled flights for passengers and cargo.
5. Bodily Injury" means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, and visible and evident means which is verified and certified by a Medical Practitioner
6. "Cashless Facility" Cashless Facility means a facility extended by the insurer to the insured where the payments, of the costs of treatment undergone by the insured in accordance with the policy terms and conditions, are directly made to the network provider by the insurer to the extend pre authorization approved.
7. "Checked Baggage" means the baggage offered by the Insured and accepted by an Airline for international transportation in the same aircraft as the Insured and for which the airline has provided a baggage receipt, and the contents of the baggage checked in by the Insured so long as such contents do not violate any Airline policy or rule restricting the nature of items that may be carried on board its aircraft.
8. "Claim" means a Claim under an operative part of this Policy in respect of an insured event that has taken place or is likely to take place. All Claims resulting from one and the same event or circumstance shall jointly constitute one Claim under this Policy and as having been made at the time when the first Claim was made in writing and the Deductible shall be applicable to each section independently.
9. Common Carrier- Common Carrier means a person engaged in the business of collecting, storing, forwarding, or distributing goods, to be carried by goods carriage under a goods receipt or transporting for hire of goods from place to place by motorized transport, by road, water, air, for all persons indiscriminately in each case operated under a valid license issued by a concerned Government Authority, for transportation of passengers for hire.
10. Condition Precedent- Condition Precedent shall mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
11. Congenital Anomaly- Congenital Anomaly refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position .
 - a. - Internal Congenital Anomaly which is not visible and accessible parts of the body is called Internal Congenital Anomaly
 - b. External Congenital Anomaly which is in the visible and accessible parts of the body is called External Congenital Anomaly.
12. "Contribution" Contribution is essentially the right of an insurer to call upon other insurers, liable to the same insured, to share the cost of an indemnity claim on a rateable proportion of Sum Insured. This clause shall not apply to any benefit offered on fixed benefit basis.
13. Co-Payment- A co-payment is a cost-sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claim amount. A co-payment does not reduce the Sum Insured.
14. "Damages" means monetary sums payable pursuant to judgements or awards but shall not include fines, penalties, punitive damages, exemplary damages, any non-pecuniary relief, or any other amount for which an Insured is not financially liable, or which is without legal recourse to the Insured, or any matter that may be deemed to be uninsurable under Indian Law.
15. Day care centre- A day care centre means any institution established for day care treatment of illness and / or injuries or a medical set -u p within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under:- has qualified nursing staff under its employment has qualified medical practitioner (s) in charge has a fully equipped operation theatre of its own where surgical procedures are carried out- maintains daily records of patients and will make these accessible to the Insurance company's authorized personnel.
16. Day Care Treatment- Day care treatment refers to medical treatment, and/or surgical procedure which is: i. undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hrs because of technological advancement, and ii. Which would have otherwise required a hospitalization of more than 24 hours. Treatment normally taken on an out-patient basis is not included in the scope of this definition.
A detailed list of procedures considered under Day Care is attached with the policy wordings (refer annexure 1). For an updated list of Day Care Procedures kindly visit our website

17. Daily Allowance: Means the amount and period specified in the Schedule.
18. Deductible* Deductible is a cost-sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of Hospital Cash Daily Allowance policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
19. Dental Treatment- Dental Treatment is treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns extractions and surgery excluding any form of cosmetic surgery / implants.
20. Disclosure to Information Norm- The policy shall be void and all premium paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis- description or non disclosure of any material fact.
21. Disease" means an affliction of the bodily organs having a defined and recognised pattern of symptoms that first manifests itself during the Policy Period and for which immediate treatment by a Physician is necessary.
22. Emergency Care- Emergency care means management for a severe illness or injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person's health.
23. "Hospitalization" Hospitalization means admission in a Hospital for a minimum period of 24 hours In Patient Care consecutive hours except for specified procedures/ treatments, where such admission could be for a period of less than 24 consecutive hours.
24. "Home Burglary " Home burglary means any act of actual, forcible and violent entry and or exit from the premises of the Insured with intent to commit an act of crime or theft.
25. Illness- Illness means sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the policy period and requires medical treatment
 - a. Acute Condition -Acute medical condition is a medical condition that can be cured by treatment.
 - b. Chronic Condition - A chronic condition is defined as a disease, illness or injury that has one or more of the following characteristics: it needs ongoing or long term monitoring through consultations, examinations, check ups , and or tests - it needs ongoing or long term control or relief of symptoms - it requires rehabilitation or for you to be specially trained to cope with it - it continues indefinitely - it comes back or is likely to come back.
26. Injury/ Bodily Injury- Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
27. "Inpatient Care" Inpatient care means treatment for which the insured person has to stay in a hospital for more than 24 hours for a covered event.
28. "Insurance Company / Claims Administrator" means the person or organization named in the Schedule.
29. "Insured" means the person named in the Schedule.
30. "Insured Journey" means a single journey during the Policy Period to a destination outside of India, which is undertaken (departure and arrival) during the Policy Period.
31. Intensive Care Unit- Intensive care unit means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.
32. "Family" means the Insured, insured's spouse and 2 children. In the benefit of family visit family is indicated as the Insured's spouse and children. However dependant parents can not be covered under this policy.
33. Limit of Indemnity-Limit of Indemnity represents Our maximum liability to make payment for each and every claim per person and collectively for all persons mentioned in the Schedule during the policy period and in the aggregate for the person(s) named in the schedule during the policy period, and means the amount stated in the Schedule against each Cover and subject to the limits specified.
34. Hospital- A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:
 - a. has qualified nursing staff under its employment round the clock;
 - b. has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - c. has qualified medical practitioner(s) in charge round the clock;
 - d. has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - e. Maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.
35. "Loss of Eye" means the total and irrecoverable loss of sight from either or both eyes.
36. "Loss of Limb" means the loss of one or both hands or one or both feet by permanent physical severance at or above the wrist or ankle, and includes the total and permanent loss of use of either or both hands or either or both feet.
37. "Maternity Expense" Maternity Expenses / treatment shall include the following Medical treatment expenses: (i) Medical Expenses for a delivery (including complicated deliveries and caesarean sections) incurred during Hospitalization; (ii) The lawful medical termination of pregnancy during the policy period limited to 2 deliveries or terminations or either during the lifetime of the Insured Person; (iii) Pre- natal and post -natal Medical Expenses for delivery or termination.
38. "Medical Advise" Any consultation or advice from a Medical Practitioner including the issue of any prescription or repeat prescription.

39. "Medical Advisors" mean the medical practitioners appointed by the Insurance Company / Claims Administrator.
40. "Medical Evacuation" means the removal of the Insured from abroad to a hospital within India where necessary medical care can be accorded to him, including medical care required en route.
41. Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a medical Practitioner, as long as these are no more than would have been payable if the Insured had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
List of non medical expenses is attached with the policy wordings (refer annexure 2). For an updated list of Day Care Procedures kindly visit our website.
42. Medically Necessary - Medically necessary treatment is defined as any treatment, tests, medications, or stay in hospital or part of a stay in hospital which-
- is required for the medical management of the illness or injury suffered by the insured;
 - must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - must have been prescribed by a medical practitioner,
 - Must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
43. Notification of Claim- Notification of claim is the process of notifying a claim to the insurer or TPA by specifying the timelines as well as the address / telephone number to which it should be notified.
44. "OPD Treatment" OPD treatment is one in which the Insured visits a clinic/ hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a Day care or in patient.
45. A Physician is a person who holds a valid registration from the medical council of any state of India and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license. "Physician" shall not include any member of the Insured's family. Chiropractitioner stands excluded from the scope of the policy.
46. Policy" means the proposal, the Schedule, the Policy documents and any endorsements attaching to or forming part hereof either on the commencement date or during the Policy Period.
47. "Policy Period" means the period between:
- The commencement date specified in the Schedule, being the date upon which the Insured first boards the mode of transportation by which it is intended that he shall finally leave India for the Insured Journey or the actual date upon which the Insured boards as aforesaid so long as that is within 14 days of the commencement date as specified in the Schedule, and
 - The expiry date specified in the Schedule (provided that this Policy shall automatically be extended for a period of 7 days if the completion of the Insured Journey is delayed solely because of a failure of public transportation or other services upon which the Insured was reliant) .
48. Pre existing ailment or disease- Any condition, ailment or injury or related conditions for which you had signs or symptoms, and /or were diagnosed, and / or received medical advice/ treatment within 48 months prior to the first policy issued by the insurer
49. "Property Damage" means actual physical damage to tangible material property belonging to a third party.
50. Reasonable Charges-Reasonable Charges means the charges for service or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of illness/ injury involved.
51. Room Rent- Room Rent shall mean amount charged by a hospital for the deductibles occupying of a bed and associated medical expenses.
52. "Schedule" means the schedule, and any annexure to it, attached to and forming part of this Policy.
53. Sickness" means a condition or an ailment affecting the general soundness and health of the Insured's body that first manifests itself during the Policy Period and for which immediate treatment by a Physician is necessary.
54. Subrogation- Subrogation shall mean the right of the insurer to assume the rights of the Insured person to recover expenses paid out under the policy that may be recovered from any other source.
55. Suicide- "Sui" means "self" and "cide" means "killing", thus implying an act of self-killing. In short, a person committing suicide must commit it by himself, irrespective of the means employed by him in achieving his object of killing himself.
56. "Sum Assured" means the amount stated in the Schedule against each relevant Section, which shall be the Company's maximum liability under this Policy (regardless of the number of the amount of Claims made) for any one Claim and in the aggregate for all Claims under such Section.
57. Surgery- Surgery or Surgical Procedure means manual and / or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis, and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care centre by a medical practitioner.
58. "Theft" means whoever intending to take dishonestly any moveable property out of the possession of the Insured without Insured's consent , moves that property in order to such taking with the intention to permanently deprive the Insured of that property is said to commit theft.
59. Valuables" means:
- Electronic and electrical equipment including, but not limited to, photographic equipment, Audio equipment, video and/or televisual equipment, computers and/or organizers;
 - Binoculars, spectacles, sunglasses, or the like;

- c. watches or jewellery or precious stones or models or coins or curios, sculptures, manuscripts, stamps, collections of stamps, rare books, medals, moulds, designs or any other collectibles;
 - d. Gold or silver or any precious metals or articles made from any precious metals; deeds, ATM Cards, credit cards, charge cards, bonds, bills of exchange, bank treasury or promissory notes, cheques, money, securities or any other negotiable instrument.
60. Unproven/ Experimental treatment- Unproven/ Experimental treatment is treatment, including drug experimental therapy, which is based on established medical practice in India, is treatment experimental or unproven
61. You, Your, Yourself/ Your Family named in the schedule means the person or persons that We insure as set out in the Schedule.
62. We, Our, Ours means the Bajaj Allianz General Insurance Company Limited.
63. "Usual and Customary Level" means medical charges that:
- a. Do not exceed the usual levy of charges for similar treatment or allied services, in the locality where such treatment or allied services have been obtained; and
 - b. Do not include charges that would not have been made if no insurance existed.

64. Permanent Total Disablement:

Means Loss of the physical ability through an accidental injury resulting in to the following:

- a. loss of the sight of both eyes
- b. physical separation of or the loss of ability to use both hands or both feet
- c. physical separation of or the loss of ability to use one hand and one foot
- d. loss of sight of one eye and the physical separation of or the loss of ability to use either one hand or one foot

Such Disability shall be calculated on basis of Disability Certificate from Civil Surgeon of Government Hospital stating the continuous and permanent disability with disability percentage.

65. "Pre Natal" Prenatal period (also known as antenatal care) refers to the regular medical and nursing care recommended for women during pregnancy

66. "Post Natal" Post natal period is the period beginning immediately after the birth of a child and extending for about six weeks

C. General Exclusions Applicable to All Sections

- 23 The company shall be under no liability to make payment hereunder in respect of any Claim directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:
 - 23.1 The Insured's participation in any naval, military or air force operations whether in the form of military exercises or war games or actual engagement with the enemy, whether foreign or domestic.
 - 23.2 War, invasion, acts of foreign enemy, hostilities (whether war be declared or not), civil war, civil unrest, rebellion, revolution, Insurrection, military or usurped power or confiscation or nationalization or requisition of or destruction of or damage to property by or under the order of any government or local authority.
 - 23.3 The loss or destruction or damage to any property whatsoever or any loss or expenses whatsoever resulting or arising there from or any consequential loss directly or indirectly caused by or contributed to by or arising from:
 - 23.3.1 Ionizing radiation or contamination by radioactivity from any nuclear waste from combustion of nuclear fuel; or
 - 23.3.2 the radioactive, toxic, explosive or other hazardous properties of any explosive nuclear assembly or nuclear component thereof, or
 - 23.3.3 Asbestosis or any related Sickness or Disease resulting from the existence, production, handling, processing, manufacture, sale, distribution, deposit or use of asbestos, or products thereof.
 - 23.4 The Insured's actual or attempted engagement in any criminal or other unlawful act.
 - 23.5 Any consequential losses.
 - 23.6 In respect of travel by the Insured to any country against whom the Republic of India has imposed general or special travel restrictions, or against whom it may impose such restrictions, or any country which has imposed or may impose subsequently, such restrictions against travel by a citizen of the Republic of India to such country.
 - 23.7 The insured engaging in air travel unless he flies as a passenger on an Airline. For the purpose of this exclusion, air travel means being in or on, or boarding an aircraft for the purpose of flying therein or alighting there from following a flight.

D. GENERAL CONDITIONS APPLICABLE TO ALL SECTIONS

Condition Precedent shall mean a policy term or condition upon which the Insurers Liability under the policy is conditional upon:

24 **Notification of Claims:** Notification of claim is the process of notifying a claim to the insurer or TPA by specifying the timelines as well as the address/ telephone number to which it should be notified

- 24.1 In respect of any Claim under Sections A and/or B, the Insured or, if deceased, his legal or other representative, shall immediately notify the Insurance Company / Claims Administrator and provide him with the name of the Physician, the name and telephone number of the hospital at which treatment is being

obtained, and the fact or matter giving rise to the need for medical treatment, and any other documentation or information that might be required or requested by the Insurance Company / Claims Administrator.

24.2 For all other Claims, the Insured shall immediately, and in any event not later than 14 days after his return to India, notify the Insurance Company / Claims Administrator and obtain a Claim Form for completion and return to the Insurance Company / Claims Administrator along with supporting invoices and any other documentation or information that might be required or requested by the Insurance Company / Claims Administrator.

24.3 The Insured shall not admit any liability or make any offer or promise of payment without the prior written consent of the Company.

25 Reasonable Care

The Insured shall take all reasonable and proper steps to safeguard and protect himself and his possessions against any fact, matter, circumstance or cause that might result in a Claim under this Policy, and shall not do or cause to be done anything that might enhance the likelihood of a Claim under this Policy (except in an attempt to save human life).

26 Transfer of Interest

This Policy of Insurance is a Contract between The Company and the Insured Person. The Insured Person shall not transfer, assign, alienate or in any way pass the benefits and/or liabilities to any other person, Institution, Hospital, Company or Body Corporate without specific prior approval in writing by a duly authorized officer of the Company. However, if the Insured Person(s) is permanently incapacitated or deceased, the legal heirs of the Insured may represent him in respect of Claim under the Policy.

27 Assessment of Claim & Payment

27.1 No sum payable under this policy shall carry interest.

27.2 The company shall be under no liability to make payment in respect of any Claim until such time as the Insured has provided it and/or the Insurance Company / Claims Administrator with whatever documentation and/or information may be requested and established the quantum of any amount claimed to the Company's satisfaction.

27.3 The obligation of the company to make payments to the Insured in respect of Claims made after the Insured's return to India shall be to make payment in Indian Rupees only.

27.4 Specifically in respect of a Claim under Sections A and/or B:

27.4.1 The Company's liability to make payment is in respect of those charges approved by the Insurance Company / Claims Administrator prior to being incurred.

27.4.2 If requested by the Insurance Company / Claims Administrator, the Insured shall (at his own expense) furnish all certificates, information, proofs or other evidence in support of the Claim, present himself for medical examination by a Medical Advisor as considered necessary by the Insurance Company / Claims Administrator, and the Insured agrees that the Insurance Company / Claims Administrator may approach anyone who may have treated the Insured for information and/or documentation in respect of the Claim.

27.4.3 In the event of the Insured's death, the company shall have the right to carry out a post mortem at its own expense.

27.4.4 Where the Insured is incapacitated or otherwise unable to give a valid release for the Claim, the company may make arrangements to pay the Claim to the Insured's legal guardian or legal representative. Any payment made by the company thereby in good faith shall operate as a complete and effective discharge of the Company's liability in respect of the Claim.

27.4.5 The company shall not pay Medical Expenses except at the Usual and Customary Level.

28 Arbitration

28.1 If any dispute or difference shall arise as to the quantum to be paid under the policy (liability being otherwise admitted) such difference shall independently of all other questions be referred to decision of a sole arbitrator in writing by the parties or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of the arbitrators comprising of two arbitrators, one appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996. The law of the arbitration will be Indian law, and the seat of the arbitration and venue for all hearings shall be within India.

28.2 It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if The Company has disputed or not accepted liability under or in respect of this policy.

28.3 It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this policy that award by such arbitrator/arbitrators of the amount of the loss or damage shall be first obtained

28.4 If these arbitration provisions are held to be invalid, then all such disputes or differences shall be referred to the exclusive jurisdiction of the Indian Courts.

29 Fraud

If the Insured shall make or advance any Claim knowing the same to be false or fraudulent as regards amount or otherwise, this Policy shall be void and all Claims or payments hereunder shall be forfeited.

30. Cancellation

- 30.1 This Policy may be cancelled by the Insured after the expiry of 14 days from the effective date, in writing to The company as long as the Insured is able to establish to the Company's satisfaction that the Insured Journey has not commenced, and this Policy shall stand cancelled if the Insured Journey has not commenced within 14 days of the commencement date shown on the Schedule.
- 30.2 Upon cancellation, The company shall be entitled to deduct cancellation charges according to its Cancellation Scale subject to retaining a minimum of Rs.250/-.
- 30.3 In case of any early return of the insured person prior to expiry of the policy period the company will refund premium at the following rates subject to no claims being incurred on the policy

Period of Risk	Rate of Premium Retained by Company
Above 50% of Policy Period	100% of premium
Above 40% to 50% of Policy Period	80% of premium
Above 30 % to 40 % of Policy period	75% of premium
Above 20 % to 30% of Policy Period	60% of premium
Policy inception -20% of Policy period	50% of premium

31. Notifications & Declarations

Any and all notices and declarations for the attention of the company shall be submitted in writing and shall be sent to the address specified in the Schedule.

32. Subrogation

Subrogation shall mean the right of the insurer to assume the rights of the insured person to recover expenses paid out under the policy that may be recovered from any other source.

33. Governing Law

The construction, interpretation and meaning of the provisions of this policy shall be determined in accordance with the laws of India. The section headings of this Policy are included for descriptive purposes only and do not form part of this Policy for the purpose of its construction or interpretation. The terms of this policy shall not be waived or changed except by endorsement issued by the Company.

34. Entire Contract

The Policy constitutes the complete contract of insurance. No change or alteration in this Policy shall be valid or effective unless approved in writing by the Company, which approval shall be evidenced by an endorsement on the Policy. No agent shall or has the authority to change in any respect whatsoever any term of this Policy or waive any of its provisions.

35. Due Observance

The due observance of and compliance with the terms, provisions, warranties and conditions of this Policy in so far as they relate to anything to be done or complied with by the Insured shall be a condition precedent to the Company's liability under this Policy.

36. Contribution

If, at the time of the happening of any loss or damage covered by this Policy there shall be existing any other insurance of any nature whatsoever covering the same, whether effected by the Insured or not, then the company shall not be liable to pay or contribute more than its rate able proportion of any loss or damage.

Resolving Issues

Please read your policy and schedule:

The policy and policy schedule set out the terms of your contract with us. Please read your policy and policy schedule carefully to ensure that the cover meets your needs.

We do our best to ensure that our customers are delighted with the service they receive from Bajaj Allianz. If you are dissatisfied we would like to inform you that we have a procedure for resolving issues. Please include your policy number in any communication. This will help us deal with issues more efficiently. If you don't have it, please call your branch office.

Initially, we suggest you contact the Branch Manager/Regional Manager of the local office which has issued the policy. The address and telephone number will be available in the policy.

Second Step

Naturally, we hope the issue can be resolved to your satisfaction at the earlier stage itself. But if you feel dissatisfied with the suggested resolution of the issue after contacting the local office, please e-mail or write to:

Customer Care Cell

Bajaj Allianz General Insurance Co. Ltd
GE Plaza, Airport Road
Yerawada, Pune 411 006

E-mail: customercare@bajajallianz.co.in

If you are still not satisfied, you can approach the Insurance Ombudsman in the respective area for resolving the issue. The contact details of the Ombudsman offices are mentioned below:

OMBUDSMAN OFFICES

JURISDICTION	OFFICE ADDRESS
DELHI, RAJASTHAN	FIRST FLOOR, UNIVERSAL NSURANCE BUILDING, 2/2A ASAF ALI ROAD, NEW DELHI 110002 PH:23239611/33 FAX:23230858
WEST BENGAL, BIHAR	29, N.S.ROAD, THIRD FLOOR, KOLKATA 700 001 PH:222 12669 FAX:222 12668
MAHARASHTRA	JEEVAN SEVA ANNEX, 3RD FLOOR, ABOVE MTNL, SV ROAD, SANTACRUZ(W) MUMBAI 400 054
TAMIL NADU, PONDICHERRY	FATIMA AKHTAR COURT, FOURTH FLOOR, 312 ANNA SALAI, CHENNAI 600018
ANDHRA PRADESH	6-2-47, YETURU TOWERS, A.C. GUARDS LAKDI-KA POOL, HYDERABAD 500004
GUJARAT	SECOND FLOOR, SHREE JAYSHREE AMBICA HOUSE, 5,NAVYUG COLLEGE, ASHRAM ROAD, AHMEDABAD 380014
KERALA, KARNATAKA	PULINAT BUILDING, SECOND FLOOR,M.G.ROAD, KOCHI 682015
NORTH-EASTERN STATES	AQUANUS, BHASKAR NAGAR, R.G. BARUAH ROAD, GUWAHATI 781021

UTTAR PRADESH	CHINTAL HOUSE, FIRST FLOOR, 16 STATION ROAD, LUCKNOW 226001
MADHYA PRADESH	FIRST FLOOR, 117 ZONE 2, MAHARANA PRATAP NAGAR, BHOPAL 462011
PUNJAB, HARYANA, HIMACHAL PRADESH, JAMMU & KASHMIR, CHANDIGARH	BATRA BUILDING, SHOP-CUM- OFFICE 101-103, SECOND FLOOR, SECTOR 17D, CHANDIGARH
ORISSA	62, FOREST PARK, BHUBANESWAR

Type of Claim	Documents Required	Procedure
Medical Accident & Sickness Expenses (outside India)	<ul style="list-style-type: none"> Claim Form (To be signed by the Treating Doctor and Insured) and with the Claims Reference Number. ROMIF Doctor's medical report. Original admission/discharge card Original bills, receipts and prescriptions. Original X-ray, pathological and investigative reports. Copy of passport, visa with entry and exit stamp. 	<ul style="list-style-type: none"> Please contact our assistance department at the number given above, obtain a Claim form from them and fill it in. It is necessary to obtain the attending physician's signature on the Form. Please collect all bills/Receipts and Invoices Submit all documents to the address mentioned on the policy schedule
Loss of Baggage	<ul style="list-style-type: none"> Signed Claim Form 	<ul style="list-style-type: none"> Intimate the Airline about your loss and lodge complaint

	<ul style="list-style-type: none"> • Full statement of the facts in writing • Witness statements • Any other documents relevant to the incident, including Summons, Legal Notice, etc 	
<p>Accidental Death & Dismemberment (Common Carrier)</p>	<ul style="list-style-type: none"> • Our Claims Dept. will advise on documentation upon receipt of claim notification 	<ul style="list-style-type: none"> • Collect all documents pertaining to the loss including correspondence with carrier and submit all documents to the address mentioned on the policy schedule • Claim Form can be obtained from our Assistance Department

Claim Form can be obtained from our Assistance Department

	<ul style="list-style-type: none"> • Copies of Boarding Pass/Ticket • Copies of correspondence with the Airline authorities/others about loss of checked baggage along with the declaration of contents and their cost in the lost baggage. • Property Irregularity Report, PIR (to be obtained from the airline authorities) • Details of compensation received from airlines/other authorities 	<ul style="list-style-type: none"> • Fill in the Claim Form and submit all documents to the address mentioned on the policy schedule
Delay of Baggage	<ul style="list-style-type: none"> • Signed Claim Form • Copies of Boarding Pass/Ticket/Baggage Tags • Copies of correspondence with the Airline authorities/others certifying the delay & actual date and time of delivery of baggage • PIR Report (to be obtained from the airline authorities) 	<ul style="list-style-type: none"> • Obtain confirmation of the delay from the airline • Claim form can be obtained from our Assistance Department • Fill in the Claim form and submit all documents to the address mentioned on the policy schedule
Loss of Passport	<ul style="list-style-type: none"> • Copy of new passport • Copy of previous passport (if available) • Copy of return tickets • Proof of complaint to the local police 	<ul style="list-style-type: none"> • File a complaint with the local police • Contact the Indian Embassy, wherever necessary • Submit all documents to the address mentioned on the policy schedule
Tuition Fees	<ul style="list-style-type: none"> • Duly filled in claim form • Copy of the receipt of payment of advance tuition fee • Letter informing the school regarding the inability of the student to continue the semester duly acknowledged by the school <ul style="list-style-type: none"> ◦ Discharge card of hospitalization along with detailed medical report and all investigation reports. 	<ul style="list-style-type: none"> • Obtain confirmation of inability to attend school from the school authorities • Claim form can be obtained from our Assistance Department • Fill in the Claim form and submit all documents to the address mentioned on the policy schedule
Accident to Sponsor	<ul style="list-style-type: none"> • Duly filled personal accident claim form • Copy of the death certificate of the deceased • Death summary from the hospital where last treated • Letter from school authorities intimating about the balance tuition fees if any for the course. • Any other documents if reqd will be informed by the claims department of Bajaj Allianz 	<ul style="list-style-type: none"> • Inform our Assistance Department regarding the incident • Submit all documents to the address mentioned on the policy schedule
Family Visit	<ul style="list-style-type: none"> • Duly filled Medical sickness or Personal Accident claim form • Certificate from the doctor treating the insured mentioning the requirement of necessary attendance of family member & reasons for the same • Travel tickets in original along with the copy of the visa & passport 	<ul style="list-style-type: none"> • Inform our Assistance Department regarding the condition of the insured. • Obtain prior authorization that the travel of the family member will be covered • Submit all documents to the address mentioned on the policy schedule
Personal Liability	<ul style="list-style-type: none"> • Duly filled in claim form 	<ul style="list-style-type: none"> • Inform our Claims Dept. immediately (at the address given on the policy schedule below) giving full details of the incident